

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 325 of 2020**

**IN THE MATTER OF:**

**Raychem RPG Pvt. Ltd.**

**....Appellant**

**Vs.**

**Anwasha Engineering & Projects Ltd.**

**....Respondent**

**Present:**

**For Appellant:           None**

**For Respondent:         None**

**O R D E R**

**17.03.2020:**       There is no representation on the side of the Appellant at the time of calling of the matter at about 12.00 noon.

It transpires that on earlier occasion on 25.02.2020 there was also no representation on the side of the Appellant. At this juncture, this Tribunal makes it lucidly clear that if there is no representation on the side of the Appellant on the next hearing date, then the matter will be proceeded further and decided on merits. Hence, one opportunity is provided to the Appellant and the Registry is directed to list the matter on **23<sup>rd</sup> March, 2020** under the caption 'For Admission (Fresh Cases)'.

[Justice Venugopal M.]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

*sa/nn*